

Housing Economically Weaker Section;

- (c) Loans to State Govt. for purchase of Fire Fighting Equipment;
- (d) Investment in Equity, Preference and Debentures of Companies in Andhra Pradesh;
- (e) Loans to Companies in Andhra Pradesh; and
- (f) Loans to HUDCO for reconstruction of houses damaged by Andhra Pradesh Cyclone.

Payment of Interest on Debentures

886. SHRI VIJAY NAVAL PATIL: Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state:

(a) whether a number of companies have defaulted in paying interest on debentures or delayed in finalising debenture trust deeds;

(b) if so, the reasons therefor; and

(c) the steps the Government propose to take for timely payment of interest and expeditious finalisation of debenture trust deeds by the companies

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM): (a) to (c). Some complaints have been received in respect of companies for default in payment of interest on debentures or for delay in finalising debenture trust deeds. In such cases, apart from taking it up with the companies, the

complainants are also advised to approach the Trustees of the Debenture Fund. It has been found that generally the defaults occur due to delay in processing such transactions by banks and companies. The matter was taken up with the ministry of Finance and they have addressed the Chairman/Chief Managing Directors of the Public Sector Banks to ensure speedy finalisation of debenture trust deeds and speedy payment of interest to the debenture holders and have also addressed the Indian Banks Association to consider preparing a model trust deed, covering, inter-alia, duties of trustees, etc, in consultation with Securities and Exchange Board of India, in order that it could be used by all the debenture trustees.

[*Translation*]

Naming of Army Regiments

888. SHRI CHHEDI PASWAN: Will the Minister of DEFENCE be pleased to state:

(a) whether a number of army regiments have been named after castes in the country;

(b) whether the Government propose to change the names of these regiments;

(c) if so, by when; and

(d) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS AND MINISTER OF STATE IN THE MINISTRY OF DEFENCE (SHRI S. KRISHNA KUMAR): (a) to (d). There are certain Army Regiments named on the basis of caste/religion. There is no proposal to do away with the present nomenclature of these Regiments in view of the historical and traditional background which has provided them motivation, esprit-de-corps, group cohesion etc. However, after Independence, the

Government policy has been not to raise any Regiment based on caste, creed, region or religion.

Waiving off Loans of Weaver Cooperative Societies

890. SHRI CHHEDI PASWAN: Will the Minister of FINANCE be pleased to state:

(a) whether the Government propose to waive off the loans upto Rupees ten thousand of weaver cooperative societies; and

(b) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH): (a) and (b). The Hon'ble Member is perhaps referring to the Agricultural and Rural Debt Relief (ARDR) Scheme, 1990, under which debt relief to the extent of Rs. 10,000/- per borrower was extended by Government to eligible borrowers including farmers, artisans and weavers in rural areas. The ARDR Scheme formulated by the Central Government was applicable to public sector banks and regional rural banks whereas the Schemes formulated by the State Governments were applicable to cooperative banks in their respective States. The Schemes came to an end on 31.3.1991. In terms of the Debt Relief Schemes, loans overdue of the weaver of the rural areas, provided either by public sector banks or regional rural banks or cooperatives were eligible for providing necessary debt relief. The scheme was not applicable to the weavers or artisans of the urban/semi-urban areas.

[English]

Modernisation of Spinning Mills

891. SHRI T.J. ANJALOSE: Will the Minister of TEXTILES be pleased to state:

(a) whether the Government of Kerala has submitted any proposal to the Union Government for the modernisation of some spinning mills including the Parvathy Mills, Quilon;

(b) if so, the details thereof; and

(c) the steps taken by the Union Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF TEXTILES (SHRI ASHOK GEHLOT): (a) to (c). The Union Government has so far not received any proposals for the modernisation to spinning mills of Kerala. However, Parvathy Mills, Quilon, Kerala one of the units of NTC (APKK&M) has been given assistance of Rs. 10 Crores under Textile Modernisation Fund Scheme (TMFS) in October, 1988 for modernisation of its spinning, weaving and processing sections. Besides, an assistance of Rs. 58 crores under TMFS has been sanctioned for modernisation of 23 Textile Mills of Kerala.

Raids by Narcotics Control Bureau in Kerala

892. SHRI T.J. ANJALOSE: Will the Minister of FINANCE be pleased to state:

(a) the number of raids conducted by the Narcotics Control Bureau in Kerala during the last three years;

(b) the details of the narcotic drugs seized during the above period, along with the value thereof and the number of persons arrested; and

(c) the number of offenders who have absconded after the seizure of narcotic drugs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI RAMESHWARTHAKUR): (a) The number of searches